

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 972 of 2020

In the matter of:

State Bank of India

....Appellant

Vs.

Krishidhan Seeds Pvt. Ltd.

....Respondent

ORDER

(Through Virtual Mode)

18.11.2020: The appeal which stands disposed of in terms of the order dated 17th November, 2020 has been put up by the Registry for rectification of a clerical error that has inadvertently crept in Page No.2 at Para 3, line 4 where the date of dismissal of application under Section 7 of the Insolvency and Bankruptcy Code, 2016 has wrongly been recorded as '10th June, 2014' instead of correct date which is '16th September, 2020'. The mistake is rectified and the error is corrected by substituting the date of dismissal as '16th September, 2020' instead of '10th June, 2014'. Correct version of the order be issued and placed on record.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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